

[*Translation*]

SHRI HARISH RAWAT: Mr. Speaker, Sir, you said just now that we could hold a discussion on this. As has been rightly said by Shri Banatwala this is not a situation of law and order only. All this is happening due to the party in power and the parties supporting it. We expect from you that in view of the gravity of the situation you will have this matter discussed under Rule 193.

13.21 hrs.

### ELECTION TO COMMITTEES

[*English*]

#### (i) **Central Advisory Committee for the National Cadet Corps**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): I beg to move:

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1984, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of Section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a

term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted*

#### (ii) **Court of Aligarh Muslim University**

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA) on behalf of Prof. M. G. K. Menon: I beg to move:

"That in pursuance of sub-clause (xxiv) of clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years. The members so elected shall not be the employees of the Aligarh Muslim University."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (xxiv) of clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University for a term of three years. The members so elected shall not be the employees of the Aligarh Muslim University."

*The motion was adopted*

#### (iii) **Court of University of Delhi**

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA) on behalf of Prof. M. G. K. Menon: I beg to move: